

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

03/07/2019

T.A./260/5/2016

R K PRADHAN

-V/S-

NATIONAL ALUMINIUM COMPANY LIMITED, M/O  
MINES

ITEM NO:54

FOR APPLICANTS(S) Adv. : NONE FOR THE APPLICANT

FOR RESPONDENTS(S) Adv.: MR.S.K.JETHI

Notes of The Registry	Order of The Tribunal
	<p>None appears for the applicant on call. Mr.S.K.Jethi, learned counsel for the respondents submitted that although the applicant had appeared before the Interview Board, but he could not selected for the post in question. This T.A. has been filed challenging the decision of the respondents in not selecting the applicant.</p>
	<p>It is seen that on the previous date, i.e., 16.4.2019, Mr.R.N.Prusty learned counsel for the applicant was present and he was to obtain instructions about the present status. Since the applicant is not represented, it is presumed that he is no longer interested in pursuing this matter. In view of this, the T.A. is dismissed in default and for non-prosecution on the part of the applicant.</p>
	<p>Inform the parties.</p>

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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